

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 85/TT/2023

Subject	Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of transmission tariff from the proposed COD to 31.3.2024 in respect of 2 Nos. 400 kV GIS Line bays at Chamera Sub-station under “Northern Region System Strengthening-XLI.”
Date of Hearing	31.1.2024
Coram	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	Power Grid Corporation of India Limited
Respondents	Uttar Pradesh Power Corporation Ltd and Others
Parties Present	Shri Vivek Kumar Singh, PGCIL Shri Amit Yadav, PGCIL Shri Nitish Kumar, PGCIL Shri Bipin Bihari Rath, PGCIL

Record of Proceedings

Power Grid Corporation of India Limited has filed the instant petition for determination of transmission tariff from the proposed COD to 31.3.2024 in respect of its transmission asset i.e. 2 No. 400 kV GIS Line bays at Chamera Sub-station under “Northern Region System Strengthening-XLI.”

2. The representative of the Petitioner submitted that the SCOD of the transmission asset was 2.5.2021, against which the Petitioner has proposed its COD as 12.5.2022 with a time over-run of 375 days. He further submitted that the transmission asset was made for the termination of the Lahal-Chamera 400 kV D/C line under the scope of HPPTCL. The downstream asset under the scope of HPPTCL has not yet been completed, and the Petitioner, having completed the transmission asset and complied with the requirements as envisaged under Regulation 5(2) of the 2019 Tariff Regulations, has claimed the COD of the subject asset as 12.5.2022.

3. The Commission directed the Petitioner to furnish the following information on an affidavit by 16.2.2024 with an advance copy to the Respondents:

- With reference to the claim for condonation of time over-run of 375 days on account of the outbreak of the COVID-19 pandemic, submit the details of affected activities as per the Implementation Schedule substantiating it with appropriate documents.



- b) L2 network/PERT chart indicating important activities, including planned date and actual date substantiating it with appropriate documents.
- c) Current status of the Associated Transmission Asset(s).
- d) Details of cost variation between approved cost and estimated completion cost under various heads.
- e) Computation of IDC along with the actual drawl in Excel format with all formulas.
- f) Details of LD charges recovered up to the COD of the transmission asset.
- g) With regard to the claim of additional capitalization, details of works carried out during the 2019-24 period, along with detailed justification in line with relevant provisions of the 2019 Tariff Regulations.

4. The Commission also directed the Petitioner to serve notice of the petition once again upon HPPTCL by 16.2.2024, as the downstream network being executed by HPPTCL has not yet been completed and as the Petitioner has claimed COD of the transmission asset under Regulation 5(2) of the 2019 Tariff Regulations. The Commission further directed the Respondents, including HPPTCL to file their replies, if any, by 1.3.2024, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 9.3.204. The Commission directed the parties to complete the pleadings within the aforesaid timelines and observed that no extension of time shall be entertained.

5. The matter will be listed for further hearing on 13.3.2024.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

